

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 5384
(To be answered on the 6th April 2017)

EMPLOYEES OF CAMBATA AVIATION LIMITED

5384. DR. KIRIT SOMAIYA

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a): whether Cambata Aviation Pvt. Ltd. has arbitrarily discharged their employees, if so, the details thereof;
(b): whether the Government has received complaints in this regard from Members of Parliament and State Government of Maharashtra;
(c): if so, the details thereof;
(d): whether the employer had also mismanaged the provident fund contribution, etc. of their employees; and
(e): if so, the details thereof and the steps taken by the Government in this regard?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) to (d): Ministry of Civil Aviation has received various representations from the Hon'ble Members of Parliament (MPs) and the Workers Association in the matter of irregularity by the Management of Cambata Aviation in treatment towards its employees. As per the representations received by the Ministry, the Cambata Aviation has stopped working at the Delhi and Mumbai airports and workers are not allowed to enter their workplace. The issue of non-payment of salary and default in depositing provident fund contribution by the Company was also brought to the notice of the Ministry.

(e): The Labour Department under the Central Government has issued notices to the company, advising payment of wages and also has issued a show cause notice to the company for failing to pay wages to its workman under the payment of Wages Act. The Regional Provident Fund Commissioner, Bandra, Mumbai has been hearing on non-payment of PF dues under Section 7A of the EPF&MP Act, 1952. In addition, various groups of workers have approached Judiciary including Hon'ble Bombay High Court for relief.
